

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4204
ANSWERED ON:19.12.2012
CORRUPTION IN CPWD
Patle Kamla Devi

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether some of the officers/offices of Central Public Works Department(CPWD) are involved in corruption cases and if so, the details thereof;
- (b) whether the Vigilance Department of the CPWD has taken any action against the corrupt officials;
- (c) if so, the details of the action taken in this regard during the last three years;
- (d) whether the corrupt officials against whom action had been initiated are still working on sensitive posts;
- (e) if so, the details thereof and the reasons therefor; and
- (f) the corrective steps taken in this regard by the Government?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SMT DEEPA DASMUNSI)

(a) to (c): Yes Madam. Prosecution sanctions have been issued against 19 officers under the Prevention of Corruption Act on the basis of CBI inquiry. The details of action taken against corrupt officials during the last three years are at Annexure 'A'.

(d) : No Madam.

(e) : Does not arise.

(f): CPWD has a dedicated Vigilance Unit headed by an independent Chief Vigilance Officer. A system of checks and balances is in place to ensure that the works are executed properly and within the framework of rules and regulations. Preventive vigilance also plays an important part in this. The main role of the Vigilance Unit in CPWD is :

To conduct regular and surprise inspections.

To review and streamline procedures which appear to afford scope for corruption or mis-conduct.

To initiate measures for the prevention, detention and punishment of corruption and other mal-practices.

Further, the corrupt officials against whom Prosecution Sanctions have been issued are placed in the list of doubtful integrity which is duly considered at the time of their posting.